

Removing people's indifference towards police

397. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that people generally look away when crime happens as they are afraid of getting entangled in police and legal formalities; and

(b) if so, what steps Government proposes to take to give protection to people so that collectivity of indifference in people towards police is removed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) "Police" and "Public Order" being State subjects under the Seventh Schedule to the Constitution of India, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies under the extant and appropriate law(s), as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments and UT Administrations from time to time, to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

Spending on security cover to VVIPs

398. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's spending on security cover to VVIPs is enormous;

(b) if so, the details of guidelines/norms on providing various types of security cover to VVIPs and politicians in India; and

(c) the details of persons who are being provided security cover with expenditure being incurred on them by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Providing security to an

individual is primarily the responsibility of the State Government/ Union Territory Administration concerned in whose jurisdiction the individual ordinarily resides.

Security to President, Vice President and Prime Minister is provided as per provisions of the relevant Blue Books and the SPG Act, as applicable.

Security at Government cost to other individuals is provided, based on the threat perception or on positional basis, in accordance with the provisions of the Yellow Book.

Due to involvement of multiple agencies, including State Government agencies, in providing security, it is difficult to estimate the expenditure being incurred on providing security to individuals.

The details of individuals who are being provided security cover, cannot be disclosed in the public interest.

Contract workers

399. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of contractual workers in major establishments;
- (b) how many out of these are Below Poverty Line;
- (c) what steps have been taken by Government to help raise the standards of the contractual workers engaged in Government work and in general; and
- (d) whether Government has any new initiatives in mind to help in bringing parity between the contractual and permanent workers, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Under the Contract Labour (Regulation & Abolition) Act, 1970, both Central and State Governments are the 'appropriate Government'. The estimated number of contract labour engaged by licensed contractors in Central Sphere is 18.44 lakhs.

- (b) In this regard no data is maintained.
- (c) To protect the interests of the contract labour, the Government has